

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.602 of 2020

IN THE MATTER OF:

Vipul Dilip Shah & Anr.

...Appellants

Versus

**Parinee Developers Pvt. Ltd.
Through IRP Subhash Chandra Modi**

...Respondent

For Appellants: Shri Aditya Shankar, Advocate

**For Respondent: Shri B. Gopalakrishnan and Shri Reuben
Moscreen, Advocates (R-1)
Ms. Surekha Raman, Ms. Ferzana Behramkamdin
and Shri Saahil Bijliwala, Advocates (R-2)**

O R D E R
(Virtual Mode)

03.02.2021 Counsel for Respondent No.1 – the Resolution Professional submits that he has received Form FA and voting on the same before COC (Committee of Creditors) is to take place within seven days. He submits that once this process is completed, then further steps under Section 12A of Insolvency and Bankruptcy Code, 2016 can be taken. Counsel for Respondent No.2 agrees with the development. Counsel for Appellants is not present in Virtual Mode.

List the Appeal 'for admission (after Notice) hearing' on 17th February, 2021 in Orders category.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

rs/md